

**MADHYA PRADESH STATE JUDICIAL ACADEMY**  
**HIGH COURT OF M.P., JABALPUR**

**Workshop on – *Negotiable Instruments Act, 1881***

**04.10.2019 & 05.10.2019 (MPSJA)**

**04.10.2019 (DAY ONE)**

SESSIONS	TIME	
I	10.00 am to 10.15 am	Inaugural session By: Director & Officers of the Academy
II	10.15 am to 11.45 am	Issues relating to pre-trial proceedings and cognizance By: Shri Vidhan Maheshwari, Asst. Director, MPSJA
<b>TEA BREAK (11.45 am to 12.00 noon)</b>		
III	12.00 noon to 12.30 pm	Presentation on – Penal liability of Company, firm and responsible officials  Presented by: Shri Aniruddh Jain, CJ CL II, Mandsaur  Co-ordinate by: Smt. Anu Singh, OSD, MPSJA
IV	12.30 pm to 1.15 pm	Introduction to the newly inserted Sections 143-A & 148 of the Act  By: Shri Yashpal Singh, Deputy Director, MPSJA
<b>LUNCH BREAK (1.15 pm to 2.00 pm)</b>		
V	2.00 pm to 3.00 pm	Drafting of order-sheets by the participant Judges & discussion thereon  By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA & Shri Vidhan Maheshwari, Asst. Director, MPSJA
<b>TEA BREAK (3.00 p.m. to 3.15 p.m.)</b>		
VI	3.15 pm to 4.30 pm	Discussion on – Guidelines issued by Hon'ble the High Court of Madhya Pradesh & Model Procedure By: Shri Axay Kumar Dwivedi, Addl. Director, MPSJA & Shri Vidhan Maheshwari, Asst. Director, MPSJA
<b>SHORT BREAK (4.30 p.m. to 4.35 p.m.)</b>		
VII	4.35 pm onwards	Sharing of best practices by participants and discussion on developing standard norms for speedy disposal  Co-ordinate by: Shri Jayant Sharma, Faculty (Jr.), MPSJA & Shri Vidhan Maheshwari, Asst. Director, MPSJA

<b>05.10.2019 (DAY TWO)</b>		
<b>SESSIONS</b>	<b>TIME</b>	
<b>I</b>	<b>10.00 am to 11.00 am</b>	Discussion on – Issuance of process and ensuring their compliance By: <b>Shri Yashpal Singh,</b> <b>Deputy Director, MPSJA</b>
<b>II</b>	<b>11.00 am to 11.45 am</b>	Speedy disposal of interim application during trial (i.e. Sections 91 & 219 Cr.P.C. and Section 45 Evidence Act)  By: <b>Smt. Anu Singh,</b> <b>OSD, MPSJA</b>
<b><i>TEA BREAK (11.45 am to 12.00 noon)</i></b>		
<b>III</b>	<b>12.00 noon to 1.15 pm</b>	Appreciation of evidence in N.I. Act cases, writing of judgments on merits and applicability of section 258 Cr. P. C.  By: <b>Shri Vidhan Maheshwari,</b> <b>Asst. Director, MPSJA</b>
<b><i>LUNCH BREAK (1.15 pm to 1.45 pm)</i></b>		
<b>IV</b>	<b>1.45 pm to 2.15 pm</b>	Presentation on – Compounding and Settlement under the Negotiable Instruments Act, 1881  Presented by: <b>Shri Yugal Raghuvanshi,</b> <b>CJ CL I, Sehore</b>
<b>V</b>	<b>2.15 pm to 2.45 pm</b>	Issues relating to sentencing & determination of just compensation  By: <b>Shri Jayant Sharma,</b> <b>Faculty (Jr.), MPSJA</b>
<b><i>TEA BREAK (2.45 pm to 3.00 pm)</i></b>		
<b>VI</b>	<b>3.00 pm to 3.30 pm</b>	Procedure relating to recovery of fine and interim & final compensation  By: <b>Shri Axay Kumar Dwivedi,</b> <b>Addl. Director, MPSJA</b>
<b>VII</b>	<b>3.30 pm onwards</b>	<b><i>Valedictory session</i></b>

- Note:* (1) The Time Table is subject to change as per exigencies.  
(2) Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR**